

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-201
IB-1587/ND/2019
IA/3141/2020

IN THE MATTER OF:

M/s. JC Enterprises Pvt. Ltd.

Vs.

M/s. M.K.S Oil Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 15.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Manish Raghav and Atul Mittal, Adv

For the Respondent

: Ms. Kanvi Nagpal, Adv

ORDER

As per our earlier order amended memo of parties has been filed by the petitioner. Mr. Manish Raghav appeared on behalf of respondent no. 1 and Ms. Kanvi Nagpal appeared on behalf of Suspended Board of Directors. None appeared on behalf of CoC (respondent no. 2). Issue notice upon R2 by all modes including email id of respondent no2 as well as through the process of this Bench . Affidavit of service must be filed within one week from today. **List the case on 02.11.2020.**

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)